

Government of India. It will be considered and the Government of India can give relief to the State Governments.

Sir, if I give the figures, during the Sixth Plan period, we have provided only for drought Rs. 1,373.36 crores to different States. As against this, during two years and four months of the Seventh Plan period we have already given Rs. 1,303.58 crores. It is just equal to the amount given for drought during the entire Sixth Plan period. So, the amount of relief is increasing every year because of the bad years year after year.

We have to take a number of steps. Now, there are long-term and short-term measures which Government of India can take. So far as the long-term measures are concerned, the main is irrigation. If irrigation is provided, then we can mitigate the difficulties of our farmers. We can reduce the intensity of the drought. Therefore, from the First Plan, the highest priority is accorded for the creation of irrigation potential. In the First Plan, Rs. 446 crores were provided. As against this in the 7th Plan Rs. 17861 crores are provided, forty times more than the First Plan. This is the priority the Government of India is giving to the irrigation. Therefore, from zero we are today having nearly 67.5 million hectares under irrigation. This is the potential we have created which comes to nearly forty-five per cent of the land under agriculture, that is 142 million hectares. This is sixty-four million hectares. This is the priority which is given to the irrigation.

MR. DEPUTY-SPEAKER: You may please continue on Monday.

15.00 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

#### Thirty Ninth Report

SHRIMATI PATEL RAMABEN RAMJIB-  
HAI MAVANI (Rajkot): I beg to move:

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th August, 1987."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th August, 1987."

*The motion was adopted.*

15.01 hrs.

#### CONSTITUTION (AMENDMENT) BILL\*

#### (Amendment of Article 74, etc.)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

PROF. MADHU DANDAVATE: I introduce the Bill.

#### DOCTORS AND ENGINEERS (BANNING OF MIGRATION TO FOREIGN COUNTRIES) BILL

SHRIMATI BASAVARAJESWARI (Bel-  
lary): I beg to move for leave to introduce a Bill to provide for banning of migration of doctors and engineers to foreign countries.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for banning of migration of doctors and engineers to foreign countries."

*The motion was adopted.*

SHRIMATI BASAVARAJESWARI: I introduce the Bill.

15.02 hrs.

DECLARATION AND PUBLIC SCRUTINY OF ASSETS OF CITIZENS BILL

SHRI THAMPAN THOMAS (Mavelikara): I beg to move for leave to introduce a Bill to provide for declaration and public scrutiny of assets by individuals and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets by individuals and for matters connected therewith."

*The motion was adopted.*

SHRI THAMPAN THOMAS: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Article 78)

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to intro-

duce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI SHANTARAM NAIK: I introduce the Bill.

15.03 hrs.

PREVENTION OF COMMUNAL RIOTS BILL\*

SHRI H.N. NANJE GOWDA (Assam): I beg to move for leave to introduce a Bill to provide for deterrent punishment to those persons who are involved in a communal riots or who preach communalism.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for deterrent punishment to those persons who are involved in communal riots or who preach communalism".

*The motion was adopted.*

SHRI H.N. NANJE GOWDA: I introduce the Bill.

TAKING OVER OF RELIGIOUS PLACES AND BANNING OF SCHOOLS/ UNIVERSITIES SET UP ON COMMUNAL LINES BILL\*

SHRI H.N. NANJE GOWDA (Assam): I beg to move for leave to introduce a Bill to provide for the taking over of such religious places as are being misused and banning of schools/ universities set up on communal lines.

MR DEPUTY SPEAKER: The question is:

"That leave be granted to intro-